

CC No.5299/2016

KRF Vs. M/s Catmoss Retail

13.06.2020

Present: Shri Chandan Bhatiya, counsel for applicant Shri Ashwani Chawla.

Arguments heard through CISCO webex mobile application.
Heard. Perused.

Vide order dated 03.06.2020 NBW against the accused were stayed till today. Counsel for applicant has informed that the next date of hearing in the main file is 25.08.2020.

In view of the reasons stated in the application, NBW issued against the accused are stayed till 25.08.2020.

Copy of order be uploaded on the website of Delhi District Court.

To come up on 25.08.2020.


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

MC No.630/2019

Avantica Vs. Ankur Mahajan & Ors.

13.06.2020

Present: Shri Rahul Tiwari, Ld. Counsel for complainant

Respondent no.1 in person.

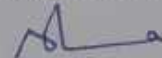
Respondent no.2 and 5 alongwith proxy counsel Shri Raman Bhatia.

Shri Deepak Kumar, Ahlmad in the court of Ms. Neetu Nagar, MM, Delhi.

At joint request of both parties, matter is adjourned to 25.06.2020.

Counsel for complainant is directed to supply the copy of application u/s 19 of DV Act before the next date of hearing.

Ahlmad of the concerned court be also intimated.



MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

FIR No.764/19
PS: Nihal Vihar
U/s 379/411 IPC

13.06.2020

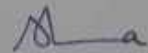
Present: Ld. APP for the State.
Shri Gautam Kumar, counsel for accused.
Arguments heard through CISCO webex mobile application.
Heard. Perused.

Vide this order, I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel for accused that the accused is in JC since 24.02.2020 and has been released on bail in other cases. It is further submitted that in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused. IO has opposed the bail on ground that accused is a habitual offender involved in theft and snatching.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.



2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.


Copy of order be uploaded on the website of Delhi District Court.

Copy of order be

Gautam Kumar

G.O. D/3016/2016

date: 13.06.2020



MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

FIR No. 324/2020

PS: Tilak Nagar

U/s : 420/34 IPC

13.06.2020

Present: Shri Salil Maheshwari, Ld. APP for the state.
Shri Pranay Abhishek, counsel for accused.

Vide this order I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel for accused that the accused is in JC since 25.04.2020. It is further submitted that interim bail was granted to the accused on 30.04.2020 and regular bail is requested by counsel for accused.

Ld. APP for the state has opposed the bail application on the ground that the allegations against the accused are serious in nature. Further two more co-accused persons are yet to be arrested and the accused does not have permanent residence in Delhi and he might jump the bail.

Reply of the IO perused.

In view of the above facts and circumstances request for regular bail is declined. Further interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and



His Hazari Courts,
Mobile No.- 986882

4. That he shall regularly appear before the court on each and every date of hearing.

5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.

Copy of order be uploaded on the website of Delhi District Court.

*From Karam Singh
original copy
D/43553/13
[Signature]*

[Signature]
MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

FIR No.7716/20

PS : Ranhola

U/s: 379 IPC

13.06.2020

Present: Ld. APP for the State.

Shri Anil Kumar, Ld. counsel for applicant.

Arguments heard through video conferencing using the CISCO webex mobile application.

Heard. Perused.

Vide this order, I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel for accused that the accused is in JC since 11.03.2020 and the recovery from the accused was planted. It is further submitted that in other three FIR's accused is on bail and in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.



3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.

Order be uploaded on the website of Delhi District Courts.


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

FIR No.853/19
PS : Nihal Vihar
U/s: 380/457/411/34 IPC

13.06.2020

Present: Ld. APP for the State.

Shri Manish Sharma, Ld. counsel for applicant.

Arguments heard through video conferencing using the
CISCO webex mobile application.

Heard. Perused.

Vide this order, I will dispose off the bail application
moved on behalf of accused. It is submitted by Ld. Counsel for
accused that the accused is in JC since 06.02.2020 and the other
co-accused have been released on bail. Chargesheet is also filed
and the recovery from the accused was planted. It is further
submitted that in other four cases accused is on bail and in view of
outbreak of COVID-19 pandemic, it is not safe to keep the accused
in JC any further and that the accused be granted bail in the present
case.

Heard. Reply of IO perused. IO has opposed the bail
application on the ground that only six mobile phones have been
recovered out of stolen 17 mobiles phone and accused has been
previously involved in theft cases.

Bail application is dismissed in view of gravity of
offences alleged and previous involvement of accused in several
offences of similar nature.

Order be uploaded on the website of Delhi District
Courts.


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

FIR No. 682/2020

PS: Nangloi

U/s : 380/411/34 IPC

13.06.2020

Present: Ld. APP for the State.

Shri Deepak Malik, Ld. counsel for accused.

Vide this order, I will dispose off the bail application moved on behalf of accused. Arguments in this matter have been heard through video-conferencing on the CISCO Webex mobile application. It is submitted by Ld. Counsel for accused that the accused is in JC since 01.06.2020 and accused has young children who are 10 years and 16 years old and both accused and her husband are in jail.

Reply of the IO perused.

IO has opposed the bail application on two grounds:

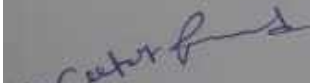

1. TIP of case property is pending.
2. Accused has to be arrested in other cases.

Heard. Perused.

Bail application is dismissed since the case is at initial stage and investigation of the case is pending. IO is directed to take steps for getting TIP of case property conducted expeditiously.

Order be uploaded on the website of Delhi District Courts.


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020



13.6.20

FIR No. 140/2020

PS: Mundka

U/s : 188 IPC

13.06.2020

Present: Ld. APP for the State.

Applicant alongwith Ld. Counsel.

This application has been moved by applicant seeking release of **vehicle bearing no.DL-8SBX-6843** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-8SBX-6843** be released to the rightful owner of vehicle on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

Copy Rec

V. Kumar
Date
13/6/2020

FIR No. 611/2020

PS: Nihal Vihar

U/s : 188 IPC

13.06.2020

Present: Ld. APP for the State.

Applicant in person.

This application has been moved by applicant seeking release of vehicle bearing no. **PB-11CB-8401** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no. **PB-11CB-8401** be released to the rightful owner of vehicle on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

Copy Received

[Signature]

13/6/2020

[Signature]
MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

E FIR No.49202/2019

PS : Nangloi

U/s: 379/356/411 IPC

13.06.2020

Present: Ld. APP for the State.

Shri Suraj Prakash, counsel for applicant.

Arguments heard through video conferencing using the CISCO webex mobile application.

Heard. Perused.

Vide this order, I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel for accused that the accused is in JC since 01.06.2020 and the recovery from the accused was planted. It is further submitted that in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.

P.T.P

1 m/s/379/356/411 IPC

3. That in case of change of his residential address, he shall intimate the court about the same, and

4. That he shall regularly appear before the court on each and every date of hearing.

5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.

Order be uploaded on the website of Delhi District Courts.


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

FIR No. CD-PTN-000272

PS: Patel Nagar

U/s : 379 IPC

13.06.2020

Present: Ld. APP for the State.

Applicant in person.


This application has been moved by applicant seeking release of HP laptop 15-BS 542TU S.No.CND7302R9X on superdari. IO has filed his reply, same is taken on record. IO has stated in reply that he has no objection if the said laptop is released to the applicant.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014, the HP Laptop 15-BS 542TU S.No.CND7302R9X be released to the applicant on furnishing a security bond as per valuation report of the laptop.

IO is directed to prepare a detailed panchnama and shall also take the photographs of the laptop from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the laptop is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to release the laptop only after verification of ownership by verification of bill/other relevant documents. IO is directed to take photos of laptop model number and serial number.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA

DUTY MM/WEST
DELHI/13.06.2020

py received
Hirani Attn
13.06.2020.

E-FIR No. 008813/20

PS: Paschim Vihar

U/s : 379 IPC

13.06.2020

Present: Ld. APP for the State.

Applicant in person.


This application has been moved by applicant seeking release of **vehicle bearing no.DL-4SCP-5183** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-4SCP-5183** be released to the rightful owner of the vehicle on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


13/06/2020


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

FIR No. 542/20
PS: Rajouri Garden
U/s : 379 IPC

13.06.2020

Present: Ld. APP for the State.
Applicant in person.

This application has been moved by applicant seeking release of mobile phone on superdari. IO has filed his reply, same is taken on record. IO has stated in reply that he has no objection if the said mobile is released to the applicant.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014, the mobile phone make VIVO V9, black color IMEI No.868888033542118, 868888033542100 be released to the applicant on furnishing a security bond as per valuation report of the mobile.

IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the mobile is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to release the mobile phone only after verification of ownership of mobile phone by verification of bill/other relevant documents. IO is directed to take the photo of IMEI number of the mobile phone.

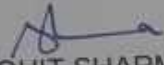
Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

copy received

Vishakha Dev

13/06/2020


MOHIT SHARMA
DUTY MMWEST
DELHI/13.06.2020

FIR No. 011356

PS: Nangloi

U/s : 379 IPC

13.06.2020

Present: Ld. APP for the State.

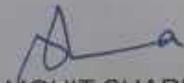
Applicant alongwith Ld. Counsel.

This application has been moved by applicant seeking release of **vehicle bearing no.DL4SCF-4230** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no. **DL4SCF-4230** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

Copy
Recied
Panchand
13/06/2020

E-FIR No. 000465/20

PS: Paschim Vihar

U/s : 379 IPC

13.06.2020

Present: Ld. APP for the State.

Applicant in person.

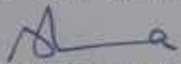
This application has been moved by applicant seeking release of mobile phone on superdari. IO has filed his reply, same is taken on record. IO has stated in reply that he has no objection if the said mobile is released to the applicant.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014, the mobile phone make REDMI Y2 IMEI No.864330040491652, 864330040491660 be released to the applicant on furnishing a security bond as per valuation report of the mobile.

IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the mobile is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to release the mobile phone only after verification of ownership of mobile phone by verification of bill/other relevant documents. IO is directed to take the photo of IMEI number of the mobile phone.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA

DUTY MM/WEST
DELHI/13.06.2020

Arti
Copy Received

FIR No. 010363/20

PS: Kirti Nagar

U/s : 379 IPC

13.06.2020

Present: Ld. APP for the State.

Applicant in person.

This application has been moved by applicant seeking release of **vehicle bearing no.DL10-SY-9283** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL10-SY-9283** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

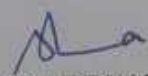
Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

Copy received

VIKRAM TORI

13/6/20


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

FIR No. 249/20
PS: Kirti Nagar
U/s : 188/269 IPC

13.06.2020

Present: Ld. APP for the State.
Applicant in person.


This application has been moved by applicant seeking release of **vehicle bearing no.DL 4CNC 8026** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL 4CNC 8026** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.

Copy returned



MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

FIR No. 243/2020
PS: Paschim Vihar West
U/s : 188 IPC

13.06.2020

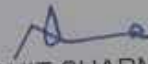
Present: Ld. APP for the State.

This application has been moved by applicant seeking release of vehicle bearing no. **DL-12SJ-5393** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no. **DL-12SJ-5393** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

Received
P. Mathan

FIR No. 0348/20
PS: Paschim Vihar
U/s : 188 IPC 1860

13.06.2020


Present: Ld. APP for the State,
Applicant in person.

This application has been moved by applicant seeking release of **vehicle bearing no.DL8SBX 1636** on superdari.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL8SBX 1636** be released to the applicant on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020

Received

13/06/2020

e-FIR No. 9043/2020
PS: Paschim Vihar East
U/s : 379/411 IPC

13.06.2020

Present: Shri Krishan Kumar Sharma Ld. Counsel for accused.

Vide this order I will dispose off the bail application moved on behalf of accused. It is submitted by Ld. Counsel for accused that the accused is in JC since 23.05.2020. It is further submitted that in view of outbreak of COVID-19 pandemic, it is not safe to keep the accused in JC any further and that the accused be granted interim bail in the present case.

Heard. Reply of IO perused as per which recovery was effected on the disclosure of accused itself and accused is involved in other theft case also and therefore, bail may not be granted. In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and



every date of hearing.

5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.

Received by
Raj Me
13/6/20


MOHIT SHARMA
DUTY MM/WEST
DELHI/13.06.2020